

Setting up of commercial courts

2693. SHRI N.K.SINGH:

SHRIMATI JAYANTHI NATARAJAN:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government proposes to set up commercial courts at High Courts to speed up trials and judgments of high-value business;

(b) if so, the details thereof;

(c) whether the business litigations are mounting day by day and delays in judgment is affecting further investments; and

(d) if so, the steps Government proposes to take to direct commercial courts to dispose of such high value business litigations within a time-frame?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) to (d) Yes, Sir. The Government is considering setting up the Commercial Division in the High Courts and to introduce a Bill in Parliament for the purpose.

The Bill would propose Fast Track Procedure to be followed by Commercial Division of High Courts.

Frivolous litigations

2694. SHRI MAHENDRA MOHAN:

SHRIMATI SHOBHANA BHARTIA:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Supreme Court has recently expressed concern over the increase of frivolous and unjust litigations by the Central and State Governments;

(b) if so, whether Government proposes to deal with the issue by formulating realistic and practical norms for defending cases filed against Government and for appeals and revisions against adverse decisions; and

(c) if so, to what extent the steps taken by Government are likely to eliminate unnecessary litigations?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) Yes, Sir.

(b) Yes, Sir.

(c) Necessary instructions/advice are being issued to all Ministries/Departments to avoid such frivolous litigations.

Strength of judges and staff in Supreme Court

2695. SHRI O.T. LEPCHA:

SHRI KALRAJ MISHRA:

Will the Minister of LAW AND JUSTICE be pleased to state: